# HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 7<sup>TH</sup> MARCH, 2025 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.

## I. LAYING OF A COPY OF THE GOVERNOR'S ADDRESS.

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly today the 7<sup>th</sup> March, 2025 at 11.00 A.M. and to lay on the Table a copy of the Governor's Address through NeVA portal.

### II. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

- 1. Padma Vibhushan Dr. Manmohan Singh, former Prime Minister of India.
- 2. Chaudhary Om Parkash Chautala, former Chief Minister of Haryana.
- 3. Shri Satpal Sangwan, former Minister of Haryana.
- 4. Dr. Kirpa Ram Punia, former Minister of Haryana.
- 5. Shri Surinder Singh Aujla, former Members of Haryana Legislative Assembly.
- 6. Chaudhary Karam Singh, former Member of Haryana Legislative Assembly.
- 7. Shri Hem Raj, former Member of Haryana Legislative Assembly.
- 8. Sardar Baaj Singh, Freedom fighter.
- 9. Martyrs of Haryana.
- 10. Others.

#### III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

(i) THE SPEAKER to report the time table fixed by the Business Advisory

Committee in regard to various business.

(ii) A MEMBER OF to move that this House agrees with the recommendations THE COMMITTEE contained in the First Report of the Business Advisory

Committee.

### IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification
		No.06/GST-2, dated the 1 <sup>st</sup> March, 2023, as required under section 166 of
		the Haryana Goods and Services Tax Act, 2017.
2.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification
		No.07/GST-2, dated the 01st March, 2023, as required under section 166 of
		the Haryana Goods and Services Tax Act, 2017.
3.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification
		No.08/GST-2, dated the 1st March, 2023, as required under section 166 of
	g *	the Haryana Goods and Services Tax Act, 2017.
4.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification
	*	No.09/GST-2, dated the 01st March, 2023, as required under section 166 of
		the Haryana Goods and Services Tax Act, 2017.
5.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification
		No.10/GST-2, dated the 24 <sup>th</sup> April, 2023, as required under section 166 of
		the Haryana Goods and Services Tax Act, 2017.
6.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification
		No.11/GST-2, dated the 24th April, 2023, as required under section 166 of
		the Haryana Goods and Services Tax Act, 2017.

7.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 24 <sup>th</sup> April, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 24 <sup>th</sup> April, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 24 <sup>th</sup> April, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 24 <sup>th</sup> April, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 09 <sup>th</sup> May, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 <sup>th</sup> May, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 27 <sup>th</sup> July, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.34/GST-2, dated the 27 <sup>th</sup> July, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 27 <sup>th</sup> July, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 27 <sup>th</sup> July, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 27 <sup>th</sup> July, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 07 <sup>th</sup> August, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 07 <sup>th</sup> August, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 07 <sup>th</sup> August, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 07 <sup>th</sup> August, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.42/GST-2, dated the 07 <sup>th</sup> August, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 29 <sup>th</sup> August, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 29 <sup>th</sup> August, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 29 <sup>th</sup> August, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 14 <sup>th</sup> September, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 27 <sup>th</sup> September, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

28. A MINISTER to re-lay on the Table the Excise and Taxation No.48/GST-2, dated the 27 <sup>th</sup> September, 2023, 166 of the Haryana Goods and Services Tax Act to re-lay on the Table the Excise and Taxation No.49/GST-2, dated the 27 <sup>th</sup> September, 2023, 166 of the Haryana Goods and Services Tax Act to re-lay on the Table the Excise and Taxation No.50/GST-2, dated the 30 <sup>th</sup> September, 2023, 166 of the Haryana Goods and Services Tax Act to re-lay on the Table the Excise and Taxation No.51/GST-2, dated the 30 <sup>th</sup> September, 2023, 166 of the Haryana Goods and Services Tax Act to re-lay on the Table the Excise and Taxation No.52/GST-2, dated the 30 <sup>th</sup> September, 2023, 166 of the Haryana Goods and Services Tax Act to re-lay on the Table the Excise and Taxation No.52/GST-2, dated the 30 <sup>th</sup> September, 2023, 166 of the Haryana Goods and Services Tax Act to re-lay on the Table the Excise and Taxation No.53/GST-2, dated the 30 <sup>th</sup> September, 2023, 166 of the Haryana Goods and Services Tax Act to re-lay on the Table the Excise and Taxation No.54/GST-2, dated the 20 <sup>th</sup> October, 2023, as a of the Haryana Goods and Services Tax Act, 20 <sup>th</sup> A MINISTER to re-lay on the Table the Excise and Taxation No.54/GST-2, dated the 20 <sup>th</sup> October, 2023, as a of the Haryana Goods and Services Tax Act, 20 <sup>th</sup> A MINISTER to re-lay on the Table the Excise and Taxation No.55/GST-2, dated the 20 <sup>th</sup> October, 2023, as a of the Haryana Goods and Services Tax Act, 20 <sup>th</sup> A MINISTER to re-lay on the Table the Excise and Taxation No.55/GST-2, dated the 20 <sup>th</sup> October, 2023, as a forther table the Excise and Taxation No.55/GST-2, dated the 20 <sup>th</sup> October, 2023, as a forther table the Excise and Taxation No.55/GST-2, dated the 20 <sup>th</sup> October, 2023, as a forther table the Excise and Taxation No.55/GST-2, dated the 20 <sup>th</sup> October, 2023, as a forther table the Excise and Taxation No.55/GST-2, dated the 20 <sup>th</sup> October, 2023, as a forther table the Excise and Taxation No.55/GST-2, dated the 20 <sup>th</sup> October, 2023, as a forther table the Excise and Taxation No	as required under section, 2017. Department Notification as required under section, 2017. Department Notification as required under section, 2017. Department Notification as required under section as required under section, 2017. Department Notification as required under section pepartment Notification required under section 166
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32. A MINISTER to re-lay on the Table the Excise and Taxation No.52/GST-2, dated the 30 <sup>th</sup> September, 2023, 166 of the Haryana Goods and Services Tax Act to re-lay on the Table the Excise and Taxation No.53/GST-2, dated the 30 <sup>th</sup> September, 2023, 166 of the Haryana Goods and Services Tax Act to re-lay on the Table the Excise and Taxation No.53/GST-2, dated the 30 <sup>th</sup> September, 2023, 166 of the Haryana Goods and Services Tax Act to re-lay on the Table the Excise and Taxation No.54/GST-2, dated the 20 <sup>th</sup> October, 2023, as a of the Haryana Goods and Services Tax Act, 20 <sup>th</sup> September, 2023, as a formal of the Haryana Goods and Services Tax Act, 20 <sup>th</sup> September, 2023, as a formal of the Haryana Goods and Services Tax Act, 20 <sup>th</sup> September, 2023, as a formal of the Haryana Goods and Services Tax Act, 20 <sup>th</sup> September, 2023, as a formal of the Haryana Goods and Services Tax Act, 20 <sup>th</sup> September, 2023, as a formal of the Haryana Goods and Services Tax Act, 20 <sup>th</sup> September, 2023, as a formal of the Haryana Goods and Services Tax Act, 20 <sup>th</sup> September, 2023, as a formal of the Haryana Goods and Services Tax Act, 20 <sup>th</sup> September, 2023, as a formal of the Haryana Goods and Services Tax Act, 20 <sup>th</sup> September, 2023, and	2017. Department Notification as required under section 2017. Department Notification as required under section 2017. Department Notification 2017. Department Notification required under section 166
32. A MINISTER to re-lay on the Table the Excise and Taxation No.52/GST-2, dated the 30 <sup>th</sup> September, 2023, 166 of the Haryana Goods and Services Tax Act to re-lay on the Table the Excise and Taxation No.53/GST-2, dated the 30 <sup>th</sup> September, 2023, 166 of the Haryana Goods and Services Tax Act to re-lay on the Table the Excise and Taxation No.54/GST-2, dated the 20 <sup>th</sup> October, 2023, as a of the Haryana Goods and Services Tax Act, 20 <sup>th</sup> A MINISTER to re-lay on the Table the Excise and Taxation No.54/GST-2, dated the 20 <sup>th</sup> October, 2023, as a of the Haryana Goods and Services Tax Act, 20 <sup>th</sup> A MINISTER to re-lay on the Table the Excise and Taxation	a Department Notification as required under section 2017.  Department Notification as required under section 2017.  Department Notification 2017.  Department Notification required under section 166
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No.55/GST-2, dated the 20 <sup>th</sup> October, 2023. as a	-
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of the Haryana Goods and Services Tax Act, 20	
36. A MINISTER to re-lay on the Table the Excise and Taxation	
No.56/GST-2, dated the 20 <sup>th</sup> October, 2023, as a	
of the Haryana Goods and Services Tax Act, 20	
37. A MINISTER to re-lay on the Table the Excise and Taxation	
No.57/GST-2, dated the 20 <sup>th</sup> October, 2023, as a	
of the Haryana Goods and Services Tax Act, 20	
38. A MINISTER to re-lay on the Table the Excise and Taxation	
No.58/GST-2, dated the 20 <sup>th</sup> October, 2023, as a	
of the Haryana Goods and Services Tax Act, 20	
39. A MINISTER to re-lay on the Table the Excise and Taxation	
No.59/GST-2, dated the 20 <sup>th</sup> October, 2023, as a	
of the Haryana Goods and Services Tax Act, 20	
40. A MINISTER to re-lay on the Table the Excise and Taxation	
No.60/GST-2, dated the 20 <sup>th</sup> October, 2023, as a	
of the Haryana Goods and Services Tax Act, 20	
41. A MINISTER to re-lay on the Table the Excise and Taxation	
No.61/GST-2, dated the 20 <sup>th</sup> October, 2023, as a	
of the Haryana Goods and Services Tax Act, 20	
42. A MINISTER to re-lay on the Table the Excise and Taxation	
No.62/GST-2, dated the 20 <sup>th</sup> October, 2023, as a	
of the Haryana Goods and Services Tax Act, 20	
43. A MINISTER to re-lay on the Table the Excise and Taxation	
No.63/GST-2, dated the 27 <sup>th</sup> October, 2023, as a	_
of the Haryana Goods and Services Tax Act, 20	
44. A MINISTER to re-lay on the Table the Excise and Taxation	
No.64/GST-2, dated the 27 <sup>th</sup> October, 2023, as a	
of the Haryana Goods and Services Tax Act, 20	
45. A MINISTER to re-lay on the Table the Excise and Taxation	
No.65/GST-2, dated the 27 <sup>th</sup> October, 2023, as a	<del></del>
of the Haryana Goods and Services Tax Act, 20	
46. A MINISTER to re-lay on the Table the Excise and Taxation	
No.66/GST-2, dated the 27 <sup>th</sup> October, 2023, as a set the Hermann Goods and Services Tev. Act. 20	-
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47. A MINISTER to re-lay on the Table the Excise and Taxation	
No.67/GST-2, dated the 31st October, 2023, as a of the Harvena Goods and Services Tay Act. 20	-
of the Haryana Goods and Services Tax Act, 20 48. A MINISTER to re-lay on the Table the Excise and Taxation	
48. A MINISTER to re-lay on the Table the Excise and Taxation No.68/GST-2, dated the 15 <sup>th</sup> November, 2023,	*
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49.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 23 <sup>rd</sup> November, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 29 <sup>th</sup> December, 2023, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 24 <sup>th</sup> January, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 24 <sup>th</sup> January, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 24 <sup>th</sup> January, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 14 <sup>th</sup> March, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 14 <sup>th</sup> March, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 21 <sup>st</sup> May, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 31 <sup>st</sup> May, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 15 <sup>th</sup> July, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 15 <sup>th</sup> July, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 15 <sup>th</sup> July, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 19 <sup>th</sup> July, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 8 <sup>th</sup> August, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 28 <sup>th</sup> August, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 28 <sup>th</sup> August, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 30 <sup>th</sup> September, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 1 <sup>st</sup> October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.25/GST-2, dated the 9 <sup>th</sup> October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.26/GST-2, dated the 9 <sup>th</sup> October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 9 <sup>th</sup> October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

70.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 9 <sup>th</sup> October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 9 <sup>th</sup> October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 9 <sup>th</sup> October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 9 <sup>th</sup> October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 29 <sup>th</sup> October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 29 <sup>th</sup> October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.34/GST-2, dated the 29 <sup>th</sup> October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 29 <sup>th</sup> October, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 6 <sup>th</sup> December, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 9 <sup>th</sup> December, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 9 <sup>th</sup> December, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 11 <sup>th</sup> December, 2024, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.2/GST-2, dated the 13 <sup>th</sup> January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.3/GST-2, dated the 13 <sup>th</sup> January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.4/GST-2, dated the 13 <sup>th</sup> January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.5/GST-2, dated the 13 <sup>th</sup> January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.6/GST-2, dated the 13 <sup>th</sup> January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.7/GST-2, dated the 13 <sup>th</sup> January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.8/GST-2, dated the 16 <sup>th</sup> January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.9/GST-2, dated the 16 <sup>th</sup> January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 16 <sup>th</sup> January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

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91.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 16 <sup>th</sup> January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 16 <sup>th</sup> January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 16 <sup>th</sup> January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 16 <sup>th</sup> January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 16 <sup>th</sup> January, 2025, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	A MINISTER	to lay on the Table the Energy Department Notification /Regulation No. HERC/29/2014/5 <sup>th</sup> Amendment/2024, dated the 1 <sup>st</sup> August, 2024, as required under section 182 of the Electricity Act, 2003.
97.	A MINISTER	to lay on the Table the Annual Report of the Haryana Human Rights Commission, for the year 2023-2024, as required under section 28 (2) of the Protection of Human Rights Act, 1993.
98.	A MINISTER	to lay on the Table the 24 <sup>th</sup> Annual Report of the Uttar Haryana Bijli Vitran Nigam Limited for the year 2022-2023, as required under section 395 (1) (b) of the Companies Act, 2013.
99.	A MINISTER	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2022-2023, as required under section 395 (1) (b) of the Companies Act, 2013.
100.	A MINISTER	to lay on the Table the 26 <sup>th</sup> Annual Report of Haryana Vidyut Prasaran Nigam Limited for the year 2022-2023, as required under section 395 (1) (b) of the Companies Act, 2013.
101.	A MINISTER	to lay on the Table the Annual Report of the Haryana Roadways Engineering Corporation Limited (HREC) for the year 2023-2024, as required under section 395 (1) (b) of the Companies Act, 2013.
102.	A MINISTER	to lay on the Table the Annual Report of Lokayukta Haryana for the year 2022-2023 (01.04.2022 to 31.03.2023), as required under section 17(4) of the Haryana Lokayukta Act, 2002.
103.	A MINISTER	to lay on the Table the Annual Report of Lokayukta Haryana for the year 2023-2024 (01.04.2023 to 31.03.2024), as required under section 17(4) of the Haryana Lokayukta Act, 2002.
104.	A MINISTER	to lay on the Table the 23 <sup>rd</sup> Annual Report of the Haryana State Roads & Bridges Development Corporation Limited for the year 2021-2022, as required under section 395 (1) (b) of the Companies Act, 2013.
105.	A MINISTER	to lay on the Table the 24 <sup>th</sup> Annual Report of the Haryana State Roads & Bridges Development Corporation Limited for the year 2022-2023, as required under section 395 (1) (b) of the Companies Act, 2013.
106.	A MINISTER	to lay on the Table the Annual Report of the Goods and Services Tax Network for the year 2022-2023, as required under section 394 of the Companies Act, 2013.
107.	FINANCE MINISTER	to lay on the Table the Report of the Comptroller and Auditor General of India on Compliance Audit Report-II for the year ended March 2022 of the Government of Haryana, Report No. 3 of 2024 (Compliance Audit-Revenue) in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
108.	FINANCE MINISTER	to lay on the Table the Finance Accounts (Volume-I &II) for the year 2023-24 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
109.	FINANCE MINISTER	to lay on the Table the Appropriation Accounts for the year 2023-24 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

CHANDIGARH: THE  $6^{TH}$  MARCH, 2025.

DR. SATISH KUMAR, SECRETARY.